òITEM NO.4 COURT NO.11 SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27535/2010

(From the judgement and order dated 18/08/2010 in WP No. 2442/2010
of The HIGH COURT OF DELHI AT N. DELHI)

DR. SUBRAMANIAN SWAMY Petitioner(s)

VERSUS

DR. MANMOHAN SINGH AND ANR. Respondent(s)

(With appln(s) for permission to appear and argue in person
and office report)
[For further arguments]

Date: 23/11/2010 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Dr. Subramanian Swamy, Petitioner-In-Person

For Respondent(s) Mr Goolam E. Vahanvati, A.G.
Mr. Devadatt Kamat, Adv.
Mrs. Anil Katiyar, Adv.
[for respondent no.1]

UPON hearing counsel the Court made the following

O R D E R

Dr. Subramanian Swamy, petitioner made further submissions and concluded his argument.

The learned Attorney General commenced his submissions, which remained inconclusive.

For further arguments, the case be listed on 24.11.2010.

(A.D. Sharma)
Court Master

(Phoolan Wati Arora)
Court Master